

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 167 of 2016 &
IA NO. 352 OF 2016**

Dated : 3rd August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Punjab Energy Development Agency (PEDA) Appellant (s)
Versus
Punjab State Electricity Regulatory Commission & Ors. Respondent (s)**

Counsel for the Appellant(s) : Mr. Aditya Grover

Counsel for the Respondent(s) : Mr. Arun Sharma for
Mr. T.K. Joshi

Mr. Maninder Singh (Rep.) for R.2

ORDER

The present appeal is filed challenging the interim Order, dated 12.04.2016, passed by the State Commission.

We are informed that the State Commission is to hear the main matter tomorrow i.e., on 04.08.2016. On 04.07.2016, we had given liberty to the appellant to inform the State Commission that notice has been issued by this Tribunal in this appeal as well as in the stay application. Since the main matter is going to be heard by the State Commission tomorrow, we must make it clear that the State Commission is free to dispose it of tomorrow. It is possible that if the main matter is disposed of by the State Commission, the present appeal may

become infructuous. However, we make it clear that we have not expressed any opinion on the merits of the matter. Learned counsel for the parties are directed to show a copy of this order to the State Commission.

List the matter on **31/08/2016**.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/pr